GOVERNMENT OF INDIA MINISTRY OF AGRICULTURE AND FARMERS WELFARE DEPARTMENT OF AGRICULTURE AND FARMERS WELFARE

LOK SABHA UNSTARRED QUESTION NO. 3161 TO BE ANSWERED ON THE 22ND MARCH. 2022

TIMELY PAYMENT OF PMFBY COMPENSATION

3161. SHRI R.K. SINGH PATEL:

Will the Minister of AGRICULTURE AND FARMERS WELFARE कृषि एवं किसान कल्याण मंत्री be pleased to state:

- (a) whether insurance claims are being paid to farmers on time after crop damage/failure under the Pradhan Mantri Fasal Bima Yojana (PMFBY);
- (b) whether the insurance claims of crop damage in Banda and Chitrakoot districts including Bundelkhand of Uttar Pradesh during the years 2018-19, 2019-20 and 2020-21 are still pending;
- (c) whether the Government proposes to take steps for timely payment of all these outstanding claims;
- (d) if so, the details thereof and the time by which the complete payment of these outstanding claims is likely to be made; and
- (e) if not, the reasons therefor?

ANSWER

MINISTER OF AGRICULTURE AND FARMERS WELFARE

कृषि एवं किसान कल्याण मंत्री (SHRI NARENDRA SINGH TOMAR)

(a) to (e): The admissible claims under the Pradhan Mantri Fasal Bima Yojana (PMFBY) are generally paid by the concerned insurance companies within two months of completion of Crop Cutting Experiments (CCEs)/harvesting period and one month of notification for invoking the risks/perils of prevented sowing, mid-season adversity and post harvest losses, respectively subject to receipt of total share of premium subsidy from concerned Government within time. However, settlement of few claims in some States got delayed due to reasons like delayed transmission of yield data; late release of their share in premium subsidy, yield related disputes between insurance companies and States, non-receipt of account details of some farmers for transfer of claims to the bank account of eligible farmers and National Electronic Fund Transfer (NEFT) related issues, erroneous/incomplete entry of individual farmers data on National Crop Insurance Portal (NCIP), delay in remittance of farmers share of premium/non-remittance of farmers share of premium to concerned insurance company etc.

This Department is regularly monitoring the implementation of PMFBY including timely settlement of claims through weekly video conference of stakeholders, one to one meetings with insurance companies/States etc. Insurance companies have to pay penal interest @12% per annum to the farmers for the period beyond the stipulated period in the PMFBY Guidelines from the date of receipt of final yield data from the State Government and completion of crop damage survey. State Governments have been advised to calculate the admissible interest if any, and direct the concerned insurance companies to pay to eligible farmers.

Various innovative technologies are also adopted to increase the flow of requisite information/data amongst stakeholders. Further, this Department is also regularly reviewing the schemes in consultation with State Governments and other stakeholders to streamline the process for early settlement of claims and to provide timely and adequate benefits to the eligible farmers under the scheme.

State Government of Uttar Pradesh has informed that all the admissible claims as per provisions of the scheme have been paid in Budelkhand region including Banda and Chitrakoot districts of Uttar Pradesh for 2018-19, 2019-20 and 2020-21 and no admissible claims are pending. Details of paid claims are given below:

Claims Reported & Paid under PMFBY (Rs. in lakh)			
District	2018-19	2019-20	2020-21
Banda	180.13	152.32	343.17
Chitrakoot	205.81	477.94	28.76
Bundelkhand	24089.73	66998.18	21007.30
